

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGARAO, JUDICIAL MEMBER AND
SHRIK.M. ROY, ACCOUNTANT, MEMBER

ITA no.325/Nag./2024
(Assessment Year : 2019-20)

Harmony Homes
731-A, Khare Town
Near Annapurna Kirana, Dharampeth,
Nagpur 440 010 PAN – AAEFH1397K

..... Appellant

v/s

Dy. Commissioner of Income Tax
Central Circle-2(1), Nagpur

..... Respondent

Assessee by : Shri Mahavir Atal
Revenue by : Shri Sandipkumar Salunke

Date of Hearing – 24/02/2025

Date of Order – 24/02/2025

ORDER

PER V. DURGA RAO, J.M.

This appeal by the assessee is emanating from impugned order dated 20/03/2024, passed by the learned Commissioner of Income Tax (Central), [*learned PCIT*], for the assessment year 2019-20.

2. During the course of hearing, the learned Authorised Representative, Shri Mahavir Atal, appearing on behalf of the assessee pleaded that he did not wish to press this appeal. The learned Departmental Representative has not objection. Consequently, we treat this appeal as dismissed as "*not pressed*".

3. In the result, appeal by the assessee stands dismissed.

Order pronounced in the open Court on the date of hearing i.e., on 24/02/2025

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 24/02/2025

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur